

Rep. by Act... 38... of 1978, S. 24 Sch. I

THE NATIONAL CADET CORPS (AMENDMENT) ACT, 1975

No. 50 OF 1975

[16th August, 1975.]

An Act further to amend the National Cadet Corps Act, 1948.

BE it enacted by Parliament in the Twenty-sixth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the National Cadet Corps (Amendment) Act, 1975.

Amendment of section 12.

2. In section 12 of the National Cadet Corps Act, 1948 (hereinafter referred to as the principal Act),— 31 of 1948.

(a) in sub-section (1), for clause (i), the following clause shall be substituted, namely:—

“(i) three Members of Parliament of whom two shall be elected by the House of the People and one by the Council of States.”;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) A member elected under clause (i) of sub-section (1) shall hold office for a period of one year from the date of his election or until he ceases to be a Member of the House which elected him, whichever is earlier.”.

Amendment of section 13.

3. In section 13 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:— 31 of 1948.

“(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”